

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

SUMMER VACATION, 2022
(SECOND HALF VACATION COURTS)

NOTICE

The following matters will be taken up in Summer Vacation during the period from 27-05-2022 to 10-06-2022:

1. Writ Petitions relating to the matters involving:

- i) Habeas Corpus matters
- ii) Eviction
- iii) Dispossession
- iv) Demolition
- v) Disconnection of electricity and water supply.

2. Civil matters:

- i) Eviction
- ii) Dispossession
- iii) Injunction
- iv) Demolition

3. Criminal matters:

- i) Anticipatory bail matters.
- ii) Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
- iii) Criminal Appeals and Criminal Revision Cases in which the accused are convicted.

Note: Matters relating to the above items will be entertained only if the impugned order is passed on or after 27-05-2022.

House Motions, if any, may be moved before the Honourable Vacation Judge through the Senior Vacation Officer.

Note:

1. All Lunch Motions/Urgent mentions relating to the Division Bench matters shall be moved before the Hon'ble Division Bench comprising Hon'ble Sri Justice U.Durga Prasad Rao and Hon'ble Sri Justice B.Krishna Mohan, at the Bench/Court Hall at 10:30 a.m.

2. All Lunch Motions/urgent mentions relating to Single Bench matters shall be moved before the Single Bench consisting of Hon'ble Sri Justice U.Durga Prasad Rao at the Bench/Court Hall at 10:15 a.m.

3. All Lunch Motions/urgent mentions relating to Single Bench matters shall be moved before the Single Bench consisting of Hon'ble Sri Justice B. Krishna Mohan at the Bench/Court Hall at 10:15 a.m.

4. All Lunch Motions/urgent mentions relating to Single Bench matters shall be moved before the Single Bench consisting of Hon'ble Sri Justice Venkateswarlu Nimmagadda at the Bench/Court Hall at 10:30 a.m.

5. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.

6. No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.

7. No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C. or under Article 226 of the Constitution of India, **except under exceptional circumstances during the summer vacation period.**

8. No Service Matters, Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained.

9. Filing of cases, regarding the aforementioned subjects, will be entertained only from **10.30 am to 01.30 pm.**

By Order


20/5/2022
VACATION OFFICER

Vacation Officers:

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|--|---------------------------|
| 1. Sri K.Tata Rao, Deputy Registrar | - 7901625301 |
| 2. Sri A. Vijaya Babu, Assistant Registrar | - 9440668531 / 7989818221 |
| 3. Sri B. Chitti Joseph, Assistant Registrar | - 7901625245 |
| 4. Sri P. Vinod Kumar, Assistant Registrar | - 7901625212 |